

ACT NO. XVI. OF 1835.

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Passed by the Hon'ble the Governor General of India in Council on the 1st September, 1835, so much of Section II, of Regulation V. of 1830 of the Bengal Code, as provides that persons, instigating the inducing Ryots to evade the performance of their engagements, may be prosecuted for the full amount for the penalty specified in the original agreement of the Ryot, together with all Expenses and Costs of the Suit---and Section III. Of the same Regulation, providing that persons, contracting for the cultivation of Indigo plant, who shall willfully neglect or refuse to sow or cultivate the ground specified in their engagement, shall be deemed guilty of a misdemeanor, and liable to punishment,---be rescinded.

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